

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.190/MP/2022

Subject : Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Clause 10.2.2 of the Power Purchase Agreement dated 31.3.2016

Date of Hearing : 2.5.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC)

Respondents : Rajasthan Urja Vikas Nigam Limited (RUVNL) and 3 Ors.

Parties Present : Ms. Shikha Ohri, Advocate, NTPC
Shri Anand Ganesan, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL
Ms. Kritika Khanna, Advocate, RUVNL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that NTPC's 260 MW Solar PV Power Project at Bhadla-II, to which the present case concerns with, has now been transferred to its wholly owned subsidiary NTPC Green Energy Limited and accordingly, a week's time may be permitted to file necessary amendments to the above effect and a fresh vakalatnama.

2. Learned counsel for the Respondents also sought additional time to file reply to the Petition.

3. Considering the submission made by the learned counsel for the parties, the Commission permitted the Petitioner to file necessary application and fresh vakalatnama within a week. The Commission also permitted the Respondents to file their reply within three weeks with copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

4. The Petition shall be listed for hearing on 11.8.2023.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**